

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
CAMP AT GWALIOR

Original Application No. 156 of 2001

Gwalior, this the 17th day of May, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

Rishi Sharma S/o Shri Ritu Barua Sharma  
Aged 42 years, Occupation Havaldar/  
Laboratory Assistant in the Office of  
Military Hospital, Gwalior(M.P.), R/o  
Q.No.9/9, 3rd Lincer Line, Morar Canbt.  
Gwalior(M.P.)

APPLICANT

(By Advocate - Shri S.C. Sharma)

VERSUS

1. The Union of India, Through  
The Secretary, Ministry of  
Defence, New Delhi.
2. The Chief of Army Staff,  
South Block, New Delhi.
3. Director General,  
Medical Service Army,  
Army Head Quarter, New Delhi.
4. Commanding Officer,  
Military Hospital,  
Gwalior(M.P.)

RESPONDENTS

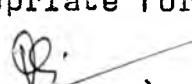
(By Advocate - Shri P.N. Kelkar)

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

In this case the applicant, who is working as Havildar/Lab. Asstt. in the Armed Medical Force. The applicant is not holding the civilian post but is a competent person in the Armed Force of the Union. This Tribunal does not have jurisdiction to entertain the case of the employees of the Union Armed Force.

2. Since the applicant is a member of the Armed Force, the Tribunal has no jurisdiction to decide the OA. The OA is therefore, dismissed for want of jurisdiction. However, the applicant is granted liberty to approach the appropriate forum, if he is so advised.

  
(Madan Mohan)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman